

1	2	3	4	5	6
			4-Dhubri 5-Kokrajhar (ST) 7-Gauhati 8-Mangaldoi 9-Tejpur 10-Nowgong 11-Kaliabor  12-Jorhat  13-Dibrugarh  14-Lakhimpur	Do.	No nominations were filed in these constituencies at the time of the General Elections to the Lok Sabha held in January, 1980.
2	Meghalaya . . . . .	1	1-Shillong	Do.	All the validly nominated candidates withdrew their candidatures leaving none in the field.
3	Orissa . . . . .	1	6-Cuttack	29-11-80 (Resgn.)	Commission has already ordered summary revision of rolls for these parliamentary constituencies with 1-1-1981 as the qualifying date.
4	Rajasthan . . . . .	1	10-Bayana (SC)	3-12-80 (Resgn.)	
5	Uttar Pradesh . . . . .	5	54-Mirzapur  2-Garhwal  25-Amethi  56-Allahabad  12-Bareilly	30-4-80 (Death)  19-5-80 (Resgn.)  23-6-80 (Death) 28-7-80 (Resgn.)  18-9-80 (Death)	Commission has already ordered summary revision of rolls for these parliamentary constituencies with 1-1-1981 as the qualifying date.
6	West Bengal . . . . .	1	26-Scrapmore	14-7-80 (Death)	
7	Gujrat . . . . .	1	21-Chota Udaipur;	28-1-81 (Election declared void)	

#### Increase in Assets and Profits of Big Business Houses

1930. SHRI SUNIL MAITRA :  
SHRI HANNAN MOLLAH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing the assets and profits of the big business houses in the last ten years (year-wise; house-wise)?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : In terms of the

Industrial Licensing Policy announced by the Government in February 1973, undertakings registered under Section 26 of the M.R.T.P. Act 1969, which by themselves or together with their inter-connected undertakings are having assets of not less than Rs. 20 crores, are considered as Large Industrial Houses presumably referred to as big business houses in the question. The Statement shows the figures of assets and profit before tax of these houses during each of the year 1972, 1975, 1976, 1977 and 1978. Similar information for 1973 and 1974 is not available, while that for 1979 is yet

to be compiled. [Statement laid on the Table of the House. Placed in Library. See No. LT-1993/81]

**Assistance by U.S.S.R. to repair idle wells**

1031. SHRI P. M. SAYEED : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Soviet Union has agreed to assist India in repairing and commissioning drilled oil wells standing idle;

(b) if so, how many such oil wells are there and how much additional oil will be produced;

(c) if so, whether Indo-Soviet agreement reached in December last will help to increase the output of operating oilfields; and

(d) if so, whether the agreement reached in December in this regard has started being implemented ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) As on 1-4-1980 there were 422 ceased wells in the onshore areas. Of these 235 wells are expected to be brought back to production. At this stage it is not possible to accurately estimate the quantity of oil that can be produced annually through the commissioning of the ceased wells.

(c) In accordance with the agreement on Economic and Technical Cooperation signed on 10th December, 1980 the Soviet Side would render cooperation to the Indian Side in execution of works connected with increase of oil production from shut down and low productivity wells through repairs and introduction of modern methods of production.

(d) As a follow up of the Indo-Soviet Agreement reached in December last year negotiations were held in India during January 12-19, 1981 between the Soviet delegation and ONGC. It was agreed that the organisations of the two Sides would carry out negotiations in the first quarter of 1981 to conclude contracts to this effect.

**Supply of crude by Libya**

1032. SHRI K. P. SINGH DEO ;  
SHRI CHINTAMANI JENA :

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that India has rejected an offer for supply of crude from Libya;

(b) if so, on what grounds;

(c) what is the percentage of work residues in the imported crude from other countries (country-wise); and

(d) whether the rejection will create any particular difficulty for our country ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) : (a) No, Sir.

(b) Does not arise.

(c) There is no such thing as work residues in the crude oil. However, if the information required is in respect of crude oil sediment or sludge contents, then the position is that such materials are not generated from any of the imported crude oils.

(d) Does not arise.

**Production and Import of basic Chemicals**

1033. SHRI GHUFRAN AZAM : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether our country is dependent for basic chemicals mainly on other countries;

(b) if so, the details of chemicals being imported, the total amount and foreign exchange involved and names of the companies importing chemicals; and

(c) the measures his Ministry is taking to produce the above chemicals here to meet the demand ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) : (a) Except in regard to methanol, phenol, benzene and Xylenes, sufficient installed capacities exist to meet indigenous demand. Imports of basic chemicals, other than methanol, phenol, benzene and Xylenes are necessary only when there is a shortfall in production.

(b) The details of chemicals being imported, the total amount and the foreign exchange involved are published by the Director-General, Commercial Intelligence and Statistics, Calcutta in their monthly publication entitled "Monthly Statistics of Foreign Trade of India (Volume II for imports)", a copy of which is available in the Parliament Library. The numbers of Com-